

(10)

**F. No. 13-82/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-82/2018**

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. Ishwar Sahay Sharma (No. NIL dated 08.12.2018) **received by transfer from U.S. Ad.1C**, in this office on 31.12.2018, under RTI Act 2005 the information received from **AR (Admin)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

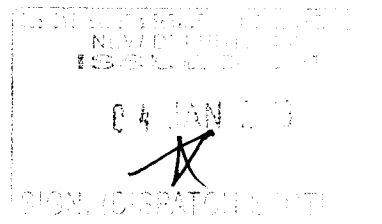
  
CPIO  
CESTAT, New Delhi  
Date: 04.01.2019

To:

1. डॉ. ईश्वर सहाय शर्मा,  
नवयुग पत्रकार विकास एसोसिएशन,  
ई-114, सेक्टर- आई. एलडीए कालोनी,  
कानपुर, उत्तर प्रदेश-226012

Copy to:

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C (CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II  
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण  
पश्चिमी खण्ड – २, रामकृष्णपुरम, नई दिल्ली – 110066  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi – 66

(X)

dated : 03.01.2019

I.D. No. 13-82/2018

**Administration Section**


Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 08.12.18 filed by Dr. Iswar Sahay Sharma Guruji received by transfer from Under Secretary Ad. IC letter dated 26.12.18 in CPIO I.D. No. 13-82/2018, the information sought by the applicant under RTI Act 2005.

In this regard, it is informed that the as per this Tribunal is concerned

- (1) The total sanctioned post is 407.
- (2) Information regarding the Religion is not maintained by this Tribunal.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.

  
3.1.19  
(Mukesh Gupta)  
Assistant Registrar(Admn.)

To  
CPIO/Accounts Officer. , C.E.S.T.A.T., N. Delhi.

(6)

**F. No. 13-82/CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-82/2018**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Ishwar Sahay Sharma (No. NIL dated 08.12.2018) **received by transfer from U.S. Ad.1C**, in this office on 31.12.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-82/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 15.01.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.


**Note:-**

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 31.12.2018

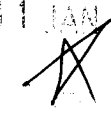
For Compliance to:

**1. A.R (Admin.)** 

Copy to: (For Information)

1. डॉ. ईश्वर सहाय शर्मा,  
नवयुग पत्रकार विकास एसोसिएशन,  
ई-114, सेक्टर- आई. एलडीए कालोनी,  
कानपुर, उत्तर प्रदेश-226012

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C (CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001

9C  
01 JAN  


फा. स. R-20011/234/2018 - सीए सेल

भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग  
सक्षम प्राधिकारी सेल

\*\*\*\*\*

5

CPIO ID: 13-82/2018 (CESTA)

नॉर्थ ब्लॉक, नई दिल्ली,  
दिनांक 26 दिसंबर, 2018

सेवा मे,

1. केन्द्रीय जनसूचना अधिकारी/ सक्षम प्राधिकारी, नई दिल्ली,
2. केन्द्रीय जनसूचना अधिकारी/ सक्षम प्राधिकारी, चेन्नई,
3. केन्द्रीय जनसूचना अधिकारी/ सक्षम प्राधिकारी, मुंबई,
4. केन्द्रीय जनसूचना अधिकारी/ सक्षम प्राधिकारी, कोलकाता,
5. केन्द्रीय जनसूचना अधिकारी/ पंजीयक, अपील अधिकरण, नई दिल्ली,
6. केन्द्रीय जनसूचना अधिकारी/ आयकर समझौता आयोग, नई दिल्ली,
7. केन्द्रीय जनसूचना अधिकारी/ सीमा शुल्क और केन्द्रीय उत्पाद शुल्क समझौता आयोग, नई दिल्ली,
8. केन्द्रीय जनसूचना अधिकारी/ एडवांस रूलिंग के लिए प्राधिकरण, नई दिल्ली,
9. केन्द्रीय जनसूचना अधिकारी/ सीमा शुल्क और केन्द्रीय उत्पाद शुल्क अपील अधिकरण, नई दिल्ली,

विषय: सूचना का अधिकार अधिनियम, 2005 के तहत श्री डॉ. ईश्वर सहाय शर्मा, उत्तर प्रदेश के आवेदनपत्र के हस्तांतरण के संबंध में।

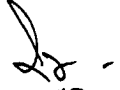
महोदय,

दिनांक 08.12.2018 का आरटीआई आवेदन पत्र दिनांक 26.12.2018 को प्राप्त हुआ है, इसकी प्रति संलग्न हैं।

2 आरटीआई आवेदन पत्र मे उल्लिखित मामले आपके कार्यलय से संबंधित है, इसलिए आरटीआई आवेदन पत्र को सूचना का अधिकार अधिनियम, 2005 की धारा 6(3) के तहत आपको हस्तांतरित किया जा रहा है। आपसे यह भी अनुरोध किया जाता है कि अपेक्षित जानकारी सीधे आवेदक को प्रदान की जाये तथा उत्तर की एक प्रति रिकार्ड के लिए इस कार्यलय को भी पृष्ठांकित की जाये।

संलग्न: उपर्युक्त के अनुसार।

भवदीय,

  
(एस. भौमिक)


अवर सचिव एवं केन्द्रीय जनसूचना अधिकारी

दूरभाष : 23095359

प्रतिलिपि निम्नलिखित को सूचना हेतु :-

(i) डॉ. ईश्वर सहाय शर्मा, नवयुग पत्रकार विकास एसोसिएशन, ई- 114, सेक्टर - आई, एलडीए कॉलोनी, कानपुर रोड, उत्तर प्रदेश - 226012,

(ii) श्रीमती शशी अरोड़ा (अनुभाग अधिकारी), आर. टी. आई. प्रकोष्ठ, राजस्व विभाग, कमरा स. बी- 31, नॉर्थ ब्लॉक, नई दिल्ली - 110001

  
3/11/18

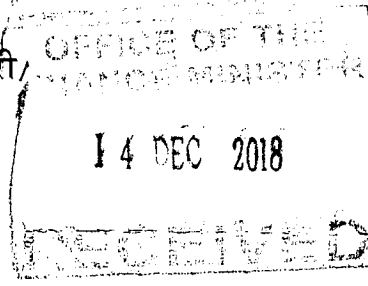
स्पीड पोस्ट

दिनांक: 08.12.2018

2

सेवा में,

प्रभारी जनसूचना अधिकारी/  
वित्त मंत्री  
भारत सरकार  
नई दिल्ली-110001



प्रार्थना पत्र रजिस्टर का क्रमांक :

दिनांक:

प्रभारी जन सूचना वितरण केन्द्र

विषय-“सूचना अधिकार 2005” की धारा 7 (1) के अन्तर्गत मांगी गयी सूचनायें देने के सम्बन्ध में।

महोदय,

कृपया निम्नानुसार सूचनायें उपलब्ध कराने का कष्ट करें।

- 1- व्यक्ति का नाम:-डॉ० ईश्वर सहाय शर्मा 'गुरुजी'
- 2- पता-कार्यालय नवयुग पत्रकार विकास एसोसिएशन ई-114, सेक्टर-आई एलडीए कालोनी कानपुर रोड लखनऊ-226012
- 3- मांगी गई सूचनाओं का विवरण:-
  - (1) वित्त मंत्रालय विभाग में कुल पद कितने हैं? के सम्बन्ध में जानकारी उपलब्ध कराने का कष्ट करें।
  - (2) वित्त मंत्रालय विभाग में मुस्लिम, क्रिस्चियन व हिन्दू सचिवों/अधिकारियों की संख्या कितनी है? अलग-अलग जानकारी उपलब्ध कराने का कष्ट करें।

कृपया, उपरोक्त दोनों बिन्दुओं का उत्तर देकर कृतार्थ करें।

संलग्नक:-पोस्टल आर्डर नं० 44एफ 356927 दिनांक 08.12.2018 रूपया 10/-

भवदीय

1007489  
DY. NO. 1007489/2018

Dated 17/12/2018

डॉ० ईश्वर सहाय शर्मा 'गुरुजी'  
नवयुग पत्रकार विकास एसोसिएशन  
ई-114, सेक्टर-आई एलडीए कालोनी  
कानपुर रोड, लखनऊ-226012

US(A)  
DEA  
DOR  
DFS  
DIPAM

11/51 (09)/2018-RTI

18/12/18